

(c) whether the concerned Department also sought the legal opinion before launching prosecution against the defaulters for violations of these Acts and whether the Legal Adviser has opined that it is a fit case for prosecution ; and

(d) if so, the reasons for not having launched prosecution against the Nawab and the Begum of Rampur and the Jewellers' Firm of Bombay for the violation referred to above so far ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) to (d). Investigations have been made into certain transactions of the Nawab and Begum of Rampur as they were suspected to involve contraventions of the Customs Act, 1962 and the Foreign Exchange Regulation Act, 1947. The report of the investigation is under examination in consultation with the law officers of the Government.

#### Valuable Belonging to the Nawab of Rampur

3702. SHRI ZULFIQUAR ALI KHAN : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4524 on the 31st August, 1970 regarding visit of a Government Official to the residence of Nawab of Rampur and state :

(a) whether Government have revalued the said item of jewellery ;

(b) if so, the revised valuation ; and

(c) whether these items of jewellery have been released or are still in Government custody ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) No, Sir.

(b) Does not arise.

(c) These items of jewellery continue to be deposited in the State Bank of India in the joint names of the Income-tax Officer and Begum Aftab Zamani of Rampur.

#### Central Assistance for Yogic Institutions

3703. DR. MELKOTE : Will the Minister

of EDUCATION AND SOCIAL WELFARE be pleased to state how many of the Yogic Institutions are receiving aid or assistance from the Central Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMI) : According to available information the number of such Yogic Institutions is 5 (Five).

#### Employment of Persons Evicted from Land Acquired for Haldia Dock and Port

3704. SHRI DINEN BHATTACHARYA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the total number of families evicted from their land for the purpose of establishing the Haldia Dock and Port ;

(b) the total number of persons from the evicted families who were given jobs in this project by the Port authorities and contractors ; and

(c) the steps taken to give enough jobs to the persons from evicuee families ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) 1258 families had been evicted upto May, 1971.

(b) About 2900 local persons out of the evicted and affected families have so far been provided with employment by the Calcutta Port Commissioners and their contractors and also by the Haldia Refinery Project and their contractors.

(c) The Government of West Bengal have set up an employment exchange at Sutabata about four miles from the site of works at Haldila and a list of all evicted persons seeking employment is being maintained by the Employment Exchange. With a view to giving preference to evicted persons, both the Calcutta Port Commissioners and Haldia Refinery Project recruit all their subordinate staff whenever required through this Employment Exchange. For highly skilled and higher categories, recruitment is through Press advertisements. All the Contractors working at Haldia